

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.1486/94

date of decision : 9-12-94

B. Srinivas

: Applicant

versus

1. Union of India,
rep. by the Secretary
Railway Board, M/o Railways
New Delhi

2. General Manager
South Central Railway
Rail Nilayam,
Secunderabad 500371

3. Chief Personnel Officer
South Central Railway
4th Floor, Railnilayam
Secunderabad

4. The Principal
Railway Degree College
Lallaguda
Secunderabad

: Respondents

Counsel for the applicant

: B. Ranganatha Rao,
Advocate

Counsel for the respondents

: D. Gopal Rao, SC for Railways

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN I

JUDGEMENT

Heard Shri B. Ranganatha Rao, learned counsel for the applicant and also Shri D. Gopal Rao, learned standing counsel for the Respondents.

2. This OA was filed praying for a declaration that the action of the Respondents in not regularising the services of the applicant as Lecturer in Chemistry in R4 college and in not paying him the pay scale and allowances is illegal, arbitrary and unconstitutional and for a consequential direction to the Respondents to consider the case of the applicant for regularisation of his services as Chemistry Lecturer as per Supreme court judgement. // The applicant was engaged as part-time lecturer in July, 1991

circular or OM or any judgement of the Supreme Court stating that the services of the part-time lecturer have to be regularised. Hence the said claim of the applicant is refused.// It is submitted for the applicant that he ~~is being paid~~ Rs. 50/- per hour.

A.G.O. dated 9-11-94 of R4 college addressed to Mathematics lecturer is relied upon. The consolidated pay of Rs. 3,000/- per month is being paid. The applicant can make a representation to R4 college if the same benefit is not extended to him. If reply for the same is going to be adverse to the applicant, he is free to move this Tribunal by way of

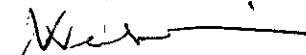
(AC)

 The applicant should not be replaced by another part-time lecturer if there is nothing adverse against him.

3. In the result, the OA seeking relief for regularisation is dismissed at the admission stage itself. The OA is ordered as referred to in regard to the relief of pay. No costs.



(R. RANGARAJAN)
MEMBERS (ADMN.)


(V. NEELADRI RAO)
VICE-CHAIRMAN

Dated the 9th December, 1994
Open court dictation

NS

Deputy Registrar (J) CC

201294

To

1. The Secretary, Union of India,
Railway Board, Min.of Rlys, New Delhi.
2. The General Manager, S.C.Rly,
Railnilayam, Secunderabad-371.
3. The Chief Personnel Officer, S.C.Rly,
4. The Principal Railway Degree College,
Lallaguda, Secunderabad.
5. One copy to Mr.B.Ranganatha Rao, Advocate, 2-1-392/1/5
Opp: Fever Hospital, Nallakunta, Hyderabad.
6. One copy to Mr.D.Gopal Rao, SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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23/12/2011

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH, AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 9-12-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1486/94.

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

No spare copy

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